7 Court-II

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 50 / 2016

Present : Hon'ble Member (J) Sh. Vijai Pratap Singh and Hon'ble Member (T) Sh.S Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd August, 2016, 10.30 A.M

| Name of the Company Under Section | | Ram Milan Singh -Versus- Digha Seafood Exports Pvt. Ltd. & Ors. 397/398 | | |
|-----------------------------------|------------|---|------------|-------------|
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| 1. 2. 3. | Rathatoo | Bayin, Sn. Adv. | PETITIONER | Vijcas Sich |
| 1. | | ha Br. Advocate allih, Advocate | RESCUPINTS | |
| 3. | SNEMA COMA | MOHAN RAM GOENIKA | | Hentanio. |

ORDER

The Ld. Advocates for both the Petitioner and the Respondents are present.

The Respondent filed his replies by supplementary affidavit today. The Ld. Advocate, appearing for the Petitioner, has prayed for interim order. The Ld. Advocates for the Respondents objected against issuing any interim order.

The Ld. Advocate for the Petitioner has submitted that in view of the purported EOGM dated 14th January, 2016, he has filed company petition. The Petitioner was under apprehension in the purported EOGM that he will be removed from the Board of Directors. The Petitioner has also stated that after filing of the petition he has been removed from the Directorship and he is further apprehended that the shareholding will also be reduced by the Respondents. The Ld. Counsel for the Respondents has made a statement that he is not going to dilute the shareholding of the Petitioner. Therefore, there is no need for interim order.

List on 21 September, 2016 for hearing. Meanwhile parties are directed to maintain status quo regarding shareholding.

Listed on 21St September, 2016 for hearing. Meanwhile parties are directed to maintain status quo regarding shareholding.

(S. Vijayaraghavan) (Vijai Pratap Singh)

Member(T) Member(J)